

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 207 of 2019

This the day of 15th April, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J
Hon'ble Mr. Devendra Chaudhary, Member-A

Jai Narain Saxena, aged about 79 years, S/o late Sri Babu Ram Saxena, R/o C-1895, Mini LIG Rajajipuram, Lucknow.

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Applicant

By Advocate : Sri Shudhanshu Srivastava for Sri Praveen Kumar

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The FA & CAO, Northern Railway, Baroda House, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
4. The Sr. Divisional Personnel officer, Northern Railway, Hazratganj, Lucknow.

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Respondents

By Advocate : Sri S. Lal for Ms. Prayagmati Gupta

O R D E R (Oral)

By Ms. Jasmine Ahmed, Member-J

By means of this O.A., the applicant has sought a direction upon the respondents to issue revise PPO after fixation of pay in Grade Pay of Rs. 4200/- w.e.f. 1.1.2006 and thereafter further revise and fix his pension in terms of recommendations of 7th CPC alongwith arrears of pay and allowances with interest @ 12% per annum.

2. The facts, in brief, are that the applicant retired from service from the post of Craftsman on 31.7.1995 on attaining the age of superannuation in the pre-revised pay scale of Rs. 1400-2300/- It is averred that the PPO, which was issued after the recommendations of Sixth CPC in the year 2013, the Pay Band of Rs. 5200-20200/-with Grade Pay of Rs. 2800/- has erroneously been mentioned. Upon notice, the applicant preferred a representation on 18.5.2014, but no heed was paid by the respondents. Again, in June, 2018 when a revised PPO was issued upon introduction of 7th CPC, again the Grade Pay of Rs. 2800/-

has been shown instead of Rs. 4200/- to which he preferred a detailed representation dated 15.10.2018 to the respondents which is said to be pending. At this stage, learned counsel for the applicant states that he would be happy and satisfied if a direction is being issued by this Tribunal to consider and decide the pending representation dated 15.10.2018 by passing a reasoned and speaking order within a stipulated period of time.

3. Accordingly, we direct the respondents/competent authority to consider and decide the pending representation of the applicant dated 15.10.2018 in accordance with law by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order under intimation to the applicant. It is made clear that nothing has been commented on the merits of the case.

4. With the above observations, the O.A. stands disposed of at admission stage itself. There shall be no order as to costs.

(Devendra Chaudhary)
Member-A

(Ms. Jasmine Ahmed)
Member-J

Girish/-